

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2896
ANSWERED ON:06.08.2015
Publication of Constitution of India
Prasad Dr. Bhagirath

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that the copy of the Constitution of India is not allowed to be published by the private publishers in the country;
- (b) if so, the details thereof along with the reasons therefor;
- (c) if not, the details of the private publishers authorised for the purpose;
- (d) the number of copies authorised and actually published during the last three years and current year, publisher-wise; and
- (e) whether the Government proposes to allow its free publication so as to make easy availability thereof in the country?

Answer

A N S W E R
MINISTER OF LAW AND JUSTICE
(SHRI D.V.SADANANDA GOWDA)

(a) The Constitution of India is published by the Legislative Department and its updated version is brought out from time to time by the Department. For publishing the Constitution in bare Act form by private publishers, necessary permission has to be taken by them from the Department. Till date, no request has been received in this Department from any private publisher to publish the Constitution of India in bare Act form.

(b) to (e) Does not arise in view of (a) above.